

**Central Administrative Tribunal  
Principal Bench**

**O.A. No. 1964/2016**

New Delhi this the 3<sup>rd</sup> day of March, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Gulshan Kumar,  
Grade-I (DASS)/Sub-Registrar  
Under suspension since 05.06.2015,  
Aged about 45 years,  
S/o Sh. Om Prakash,  
R/o 31/239, Ashok Nagar,  
Bahadurgarh, Haryana

- Applicant

(By Advocate: Mr. Anil Singal)

Versus

1. Govt. NCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat,  
IP Estate, New Delhi
2. Divisional Commissioner,  
Revenue Department, GNCT  
5, Sham Nath Margh, Delhi

- Respondents

(By Advocate: Ms. Alka Sharma)

**ORDER (ORAL)**

**Mr. Shekhar Agarwal, Member (A)**

Today, when this matter was taken up, learned counsel for the applicant has submitted that this OA has become infructuous to the extent that the applicant's suspension has been revoked. He, however, submitted that arrears arising out of revocation of suspension are yet to be paid.

2. In view of the aforesaid submissions, we dispose of this OA as having become infructuous. The respondents shall, however, pay arrears arising out of revocation of suspension within six weeks from the date of receipt of a certified copy of this order. No costs.

**(Raj Vir Sharma)  
Member (J)**

**(Shekhar Agarwal)  
Member (A)**

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